

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951."

The motion was adopted.

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR: Sir, I introduce the Bill.

12.07 hrs.

STATEMENT RE: REPRESENTATION OF
THE PEOPLE (AMENDMENT)
ORDINANCE—*Laid*

[*English*]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 2003 (No. 5 of 2003).

12.08 hrs.

ADMINISTRATIVE TRIBUNALS
(AMENDMENT) BILL, 2003*

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND): Sir, on behalf of Shri Harin Pathak, I beg to move for leave to introduce a Bill further to amend the Administrative Tribunals Act, 1985.

[*English*]

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Administrative Tribunals Act, 1985."

The motion was adopted.

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 8.12.2003.

SHRI SWAMI CHINMAYANAND: Sir, I introduce the bill.

[*Translation*]

...(Interruptions)

MR. SPEAKER: You have got the opportunity to put forward your views, why are you not availing it.

...(Interruptions)

MR. SPEAKER: Prabhunath Singh ji, you may put forward your views.

...(Interruptions)

MR. SPEAKER: Madan Lal Khurana ji, you please put forward your views.

...(Interruptions)

[*English*]

MR. SPEAKER: Without making any allegations you can put forward your views.

...(Interruptions)

[*Translation*]

MR. SPEAKER: You please put forward your views without making any allegations.

...(Interruptions)

SHRI MADAN LAL KHURANA (Delhi, Sadar): Mr. Speaker, Sir, the offer of money made by Shri Ajit Jogi, Ex-Chief Minister, Chhattisgarh to engineer split in Bhartiya Janata Party will be considered the most shameful chapter in the history of Indian democracy...(Interruptions) Shri Ajit Jogi tape episode is linked to the leader of opposition, Lok Sabha, Shrimati Sonia Gandhi...(Interruptions) The legal experts are of the opinion that it will not be possible to exclude Shrimati Sonia Gandhi from this episode...(Interruptions)

[*English*]

SHRI PRIYA RANJAN DASMUNSI (Raiganj): Sir, in today's list of Business there is no mention of a statement to be made by the hon. Prime Minister...(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: As per section 10 of the Act concerning it, the statement of the prime accused is also considered the substantial evidence against the co-accused...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI: Sir, while rejecting the admissibility of my motion it was said that the hon. Prime Minister would make a statement on the issue after his return from abroad...*(Interruptions)* But there is no mention of his making a statement in today's list of Business...*(Interruptions)*

[Translation]

SHRI MADAN LAL KHURANA: It is extremely necessary to raise this matter to expose the conspirators and get the guilty persons punished...*(Interruptions)* Shrimati Sonia Gandhi should be called in the House as her name is also linked in this regard...*(Interruptions)* Such a shameful incident never happened in the history of democracy...*(Interruptions)*

[English]

MR. SPEAKER: Before I permit the next speaker to speak. I would like to make clear two things. On the issues that are before me, one is a privilege notice given by Shri Kirit Somaiya. The issue is the same. The notice is under my consideration and I still have not made up my mind on this.

Another issue has been raised by Shri Priya Ranjan Dasmunsi. I must tell him that I have talked to the hon. Prime Minister and he is going to make a statement tomorrow on the issue of Shri Judeo.

[Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I have raised this issue with your permission only. I have not yet completed my statement...*(Interruptions)*

MR. SPEAKER: If you have not finished your speech then please finish it. After you Shri Malhotra ji will speak.

...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA (South Delhi): Mr. Speaker, Sir, it is the most shameful incident happened in the history of fifty years. Such a shameful incident

never happened earlier in the history of India. The name of Shrimati Sonia Gandhi is also involved in it. Not only the name of Sonia Gandhi ji rather...*(Interruptions)* The Congress party declared to extend support of its 37 M.L.As to a group. It was assured to pay lakhs of rupees...*(Interruptions)*

MR. SPEAKER: We have democracy in our country so we should listen to others also.

...*(Interruptions)*

MR. SPEAKER: Raghuvansh ji, the Members of the House listen to you. You should also listen to other Members.

...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA: Mr. Speaker, Sir, whether any Chief Minister of Congress Party has the power to declare the support of his 37 MLAs for any other person?...*(Interruptions)* It means that they had the consent of Shrimati Sonia Gandhi for extending support of 37 MLAs. Mr. Speaker, Sir, I request you to call Sonia ji here and seek a statement from her ...*(Interruptions)* Her name is there. If Shri Jogi had no permission from her, why did he commit?...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI: Sir, we refute this allegation. It is uncalled for, irrelevant and motivated...*(Interruptions)* If I now take the plea that Shri Bangaru Laxman took money with the consent of the hon. Prime Minister, then how would it hit them?...*(Interruptions)* This is unfounded and such things should not be said...*(Interruptions)* Did Shri Bangaru Laxman take money with the consent of the hon. Prime Minister?...*(Interruptions)*

[Translation]

MR. SPEAKER: Sir, whether any Chief Minister can take a decision regarding extending support of his 37 MLAs on his own?...*(Interruptions)*

MR. SPEAKER: He has just begun, let him speak.

[English]

SHRI PRIYA RANJAN DASMUNSI: If I take the plea that the former Party President of the BJP took money with the consent of the hon. Prime Minister, then how will you feel?...*(Interruptions)*

MR. SPEAKER: You can speak on the issue if you want to. I am going to permit you.

...(Interruptions)

[Translation]

DR. VIJAY KUMAR MALHOTRA: None of the Congress Chief Ministers enjoy the power of doing any little thing without the permission of Shrimati Sonia Gandhi. None of the Congress Chief Ministers can be bold enough to announce support of his 37 MLAs. He said that he has done so only after getting permission from Shrimati Sonia Gandhi...(Interruptions) Sonia ji should come here and answer it...(Interruptions) Mr. Speaker, Sir, when Shri Jogi had secured the support of 13 MLAs of our party, Shrimati Sonia Gandhi had commended him...(Interruptions) Therefore, she should come here and tell us as to whether it was done after seeking her permission? If she was kept in dark, then why she constituted a four member committee, what was its rationale? Now explanations are being sought from Shri Jogi. The House will not be allowed to function as long as Shrimati Sonia Gandhi does not come here...(Interruptions) She should give a statement. Lakhs of rupees have been mentioned and Rs. 50 lakh have changed hands. However, it is a different thing that letter was written by Shri Jogi...(Interruptions)

MR. SPEAKER: Shri Khurana has still not concluded, let him finish.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Dr. Malhotra, why are you disturbing Shri Khurana?

[Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, if the main accused mention name of any person the name of that person also gets included in the list. Since Shri Jogi mentioned, the name of Shrimati Sonia Gandhi, she also is an accused...(Interruptions)

MR. SPEAKER: Khurana ji, now you please conclude.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, therefore, Shrimati Sonia Gandhi be called here. The conspiracy to break BJP is most shameful...(Interruptions) Since Shri Jogi did all that only after getting permission from Shrimati Sonia Gandhi, therefore, she should be called here...(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI: Mr. Speaker, Sir, we must have our right to defend ourselves...(Interruptions)

MR. SPEAKER: Shri Jaipal Reddy is going to defend your case.

...(Interruptions)

MR. SPEAKER: Shri Jaipal Reddy is going to speak on the same issue.

...(Interruptions)

SHRI S. JAIPAL REDDY (Miryalguda): Sir, they must hear me...(Interruptions) Mr. Speaker, Sir, the BJP claims that the sting operation was organised by it with the prior permission of the Deputy Prime Minister, Shri L.K. Advani...(Interruptions) The Law Minister, Shri Arun Jaitley was privy to the so called sting operation...(Interruptions) The Deputy Prime Minister must come to the House and explain as to the role he played in the sting operation...(Interruptions) He must clarify whether any Minister including the Deputy Prime Minister, while being in the Council of Ministers, can be a party to a private sting operation...(Interruptions)

Sir, as for the letter written by Shri Jogi to the Governor, the Congress Party would like to clarify categorically that it was written without the knowledge, much less clearance, of the Congress high command...(Interruptions) Sir, it was for this act of indiscipline that Shri Jogi was suspended...(Interruptions)

Sir, as for the allegations on the audio-tapes, they are matters of contention and they need to be investigated...(Interruptions) The facts of the audio tapes or the contents thereof need to be verified through investigations and judicial determination...(Interruptions) Now, the name of the Congress President, Smt. Sonia Gandhi is being dragged with a deliberate design to malign her...(Interruptions) The charge against the Congress President is ridiculous and malicious. ... (Interruptions)

MR. SPEAKER: Please sit down. I have permitted Shri Jaipal Reddy to speak and thereafter, I would permit Shri Prabhunath Singh.

...(Interruptions)

SHRI S. JAIPAL REDDY: The Deputy Prime Minister of India must come and explain whether he endorses this type of a version...*(Interruptions)*

MR. SPEAKER: I adjourn the House till 2 p.m.

12.20 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha reassembled at fourteen of the clock.

[MR. DEPUTY SPEAKER *in the Chair*]

[*Translation*]

SHRI BISHNU PADA RAY (Andaman and Nicobar Islands): Mr. Deputy Speaker, Sir Sonia ji ought to reply...*(Interruptions)*

[*English*]

MR. DEPUTY SPEAKER: Hon. Member, will you please resume your seat? I am on my legs. This is not 'Zero Hour'. I cannot allow anyone to go on record like in 'Zero Hour'. We will continue with the business of the House. If any hon. Member is very much aggrieved on this issue and wants to present his case, let him give notice tomorrow morning and it would be taken up at the appropriate time. It cannot be taken up now. I appeal to you to please cooperate with me.

Now, we will take up item no. 17, Matters under Rule 377.

[*Translation*]

SHRI RAMDAS ATHAWALE (Pandharpur): What happened to Judeo Ji?...*(Interruptions)*

14.01 hrs.

MATTERS UNDER RULE 377

[*English*]

MR. DEPUTY SPEAKER: Shrimati Jayashree Banerjee—not present

Dr. M.P. Jaiswal— not present

Prof. Rasa Singh Rawat — not present

Even Prof. Rasa Singh Rawat is absent! Maybe for a change.

Shri Punnu Lal Mohale.

- (i) **Need to declare a National Holiday on 18th December on the Birth Anniversary of Sant Guru Ghasidas.**

[*Translation*]

SHRI PUNNU LAL MOHALE (Bilaspur): Sir, Sant Baba Guru Ghasidas ji was born on 18 December, 1756 at Giraudpuri, tehsil Balauda, district Raipur, Chhattisgarh. He dedicated his life to remove evils that had crept in the society of the downstrodden. His followers are not only in Chhattisgarh but all over the country. He founded the cult of Satnam and gave 'Guru Gaddi' as its mascot, gave the message of building 'Jai Stambh' in every village as a mark of identification. He revived his dead wife, Sapura Mata, a dead calf and another dead person through his nectar of Satnam. Madhya Pradesh Government, years ago, announced that his birth anniversary on 18th December will be a public holiday. My request is that Union Government also declare 18 December as national holiday so that his followers could pay their tributes.

- (ii) **Need to set up a heavy industry in Mahabubnagar district, Andhra Pradesh**

[*English*]

SHRI A.P. JITHENDER REDDY: (Mahabubnagar): Mahabubnagar in Andhra Pradesh is a backward area. Meagre and untimely rainfall and shortage in employment opportunities are posing a big problem for the development of this region. This situation is forcing the people of this area to migrate to other places. In order to discourage the migration, it is felt appropriate to evolve employment opportunities in the area itself. As a part of this many a time in the past proposals have been made and studies conducted for generation of employment opportunities in the area by setting up some heavy industries. But for one reason or the other those proposals had not materialised.

In view of the above, I urge upon the hon. Minister for Heavy Industries, the Defence Minister and the Government to evolve the ways for setting up of an